

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.315

IA-190/2022Contempt. P-8/2022CA-396/2021CA-397/2021CA-237/2021CA-187/2021

In

CP-76/241/242/ND/2021

IN THE MATTER OF:

LSF 10 Rose Investments S.a.r.l.

Vs.

Rattanindia Finance Pvt. Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 241-242

Order delivered on 24.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Mr. Arun Kathpalia, Sr. Adv., Mr. VP Singh, Mr. Aditya Jalan, Mr. Abhimanyu Chopra, Mr. Raghav Chadha, Ms. Urvashi Misra, Ms. Ambareen Misra, Ms. SadhviChhabra and Mr. Anant Narayan Misra, Adv.

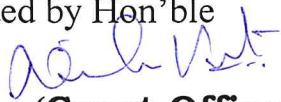
For the Respondent

: Adv. Kanishk Khullar for R-15, Adv. Apoorv Aggarwal, Adv. Vaibhav for R-6, Adv. Abhishek kumar Jaiswal for R-16, 17, Adv. Manav Goyal for R-7, Adv. Vikrant Pachnanda and Adv. Mukul Katyal Advocates for R-11, Adv. Nikhil Verma, Adv. Kamna Singh for Respondent No.14, Adv. Chitranshul A. Sinha, Adv. Jaskaran S. Bhatia, Adv. Namrata Mohapatra, Adv. S Bhatia - For Respondent No. 13, Adv. Riya Thomas for R-7, Parinaz Bharucha and Riya Gokalgandhi i/b Parinam Law Associates for Respondent No. 12, Adv. Tanmaya Mehta along with Adv. Divansh, Adv. Vijay K Singh, Adv. Daizy Chawla and Adv. Jatin Kapoor for R-3 to R-5

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 06.01.2023.


(Court Officer)
Court-III